

matrimony.com



Matrimony.com Limited

Registered Office: No. 94, TVH Belicia Towers, Tower II, 5th Floor,  
MRC Nagar, Raja Annamalaipuram, Chennai - 600028, Tamil Nadu, India

Tel. No. +91 44 49001919 | Email: investors@matrimony.com | Website: www.matrimony.com

Corporate Identification Number (CIN): L63090TN2001PLC047432

Contact Person: Mr. Vijayanand Sankar, Company Secretary & Compliance Officer

### POST BUY-BACK PUBLIC ADVERTISEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS / BENEFICIAL OWNERS OF EQUITY SHARES OF MATRIMONY.COM LIMITED

This Post Buy-back public advertisement ("Post Buy-back Public Advertisement") is being made in accordance with Regulation 24(vi) and other applicable provisions of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended ("SEBI Buy-back Regulations") regarding the completion of the Buy-back. This Post Buy-back Public Advertisement should be read in conjunction with the public announcement dated January 21, 2026, published on January 22, 2026 ("Public Announcement") and the letter of offer dated February 03, 2026 ("Letter of Offer") issued in connection with the Buy-back.

Unless specifically defined herein, capitalised terms and abbreviations used herein shall have the same meaning as ascribed to such terms in the Public Announcement and the Letter of Offer.

#### 1. THE BUYBACK

1.1 Matrimony.com Limited ("Company") had announced the offer to buy-back up to 8,93,129 (Eight Lakhs and Ninety Three Thousand One Hundred and Twenty Nine) fully paid-up equity shares of face value of ₹5/- (Rupees Five only) each of the Company ("Equity Shares"), representing 4.14% of the total number of equity shares in the paid-up equity share capital of the Company, from all Equity Shareholders /Beneficial Owner(s) of Equity Shares of the Company as on the Record Date, i.e., Friday, January 30, 2026, on a proportionate basis, through the tender offer method, at a price of ₹655/- (Rupees Six Hundred and Fifty Five Only) per Equity Share, payable in cash, for an aggregate amount not exceeding ₹ 5,850 Lakhs (Rupees Five Thousand Eight Hundred and Fifty Lakhs Only) ("Buy-back Offer Size") excluding the Transaction Costs. The Buy-back Offer Size represented 24.68% and 24.81% of the aggregate of the total paid-up equity share capital and free reserves (including securities premium account) as per audited standalone and consolidated financial statements of the Company as on March 31, 2025 i.e. the latest audited standalone and consolidated financial statements available for the financial year as on the date of the Board meeting approving the proposal of the Buyback, held on December 15, 2025 and is within the statutory limits of 25% of the total paid-up equity share capital and free reserves (including securities premium account) as per the latest audited standalone and consolidated financial statements of the Company for financial year ended March 31, 2025. The Equity Shares proposed to be bought back represent 4.14% of the total number of Equity Shares in the total paid-up Equity Share capital of the Company, as on March 31, 2025, in compliance with the provisions of the Companies Act and the SEBI Buy-back Regulations.

1.2 The Buy-back was implemented by the Company using the Mechanism for acquisition of shares through Stock Exchanges pursuant to Tender-Offers under Takeovers, Buy Back and Delisting ("Stock Exchange Mechanism") notified by SEBI vide circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 read with the SEBI Circular bearing number CFD/DCR2/CIR/P/2016/131 dated December 9, 2016 and the SEBI Circular SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021, including any amendments or statutory modifications for the time being in force ("SEBI Circulars"). For the purposes of the Buy-back, BSE Limited ("BSE") was the designated Stock Exchange.

1.3 The Buy-back Opening Date was Thursday, February 05, 2026, and the Buy-back Closing Date was Wednesday, February 11, 2026.

#### 2. DETAILS OF THE BUYBACK

2.1 8,93,129 (Eight Lakhs and Ninety Three Thousand One Hundred and Twenty Nine) fully paid up Equity Shares were bought back under the Buy-back, at a price of ₹ 655/- (Rupees Six Hundred and Fifty Five Only) Per Equity Share ("BUYBACK PRICE") per Equity Share.

2.2 The total amount utilized in the Buy-back is ₹5,850 Lakhs/- (Rupees Five Thousand Eight Hundred and Fifty Lakhs Only) excluding Transaction Costs.

2.3 The Registrar to the Buy-back i.e., KFin Technologies Limited ("Registrar"), considered a total of 10,015 valid bids for 66,00,261 Equity Shares in response to the Buy-back, which is approximately 7.39% of the maximum number of Equity Shares proposed to be bought back. The details of the valid bids considered by the Registrar are as follows:

Category of Shareholders	Number of Equity Shares reserved in the Buy-back (A)	Number of valid Bids	Total Equity Shares Validly Tendered (B)	No. of Times (B/A)
Reserved Category for Small Shareholders	1,33,970	9,863	7,67,602	5.73
General Category for all other Eligible Shareholders	7,59,159	152	58,32,659	7.68
<b>TOTAL</b>	<b>8,93,129</b>	<b>10,015</b>	<b>66,00,261</b>	<b>7.39</b>

2.4 All valid bids were considered for the purpose of acceptance in accordance with the SEBI Buy-back Regulations and the terms set out in the Letter of Offer. The communication of acceptance/rejection was dispatched by the Registrar, through email, to the relevant Eligible Shareholders (who have their e-mail IDs registered with the Company or the Depositories) on Wednesday, February 18, 2026.

2.5 The settlement of all valid bids was completed by Clearing Corporation on Wednesday, February 18, 2026. The Clearing Corporation have made direct funds pay-out to the Eligible Shareholders, whose shares have been accepted under the Buy-back. If bank account details of any Eligible Shareholders were not available or if the fund's transfer instruction was rejected by the Reserve Bank of India / relevant bank(s), due to any reasons, then the amount payable to the concerned shareholder will be transferred to the Shareholder's Broker for onward transfer to such Eligible Shareholders.

2.6 Equity Shares in dematerialized form accepted under the Buy-back were transferred to the Company Demat Account on Wednesday, February 18, 2026. The unaccepted Equity Shares, if any, tendered by the Eligible Shareholders in dematerialized form have been unblocked in the account of respective Eligible Shareholders by the Clearing Corporation on Wednesday, February 18, 2026. No Equity Shares in physical form were validly tendered in the Buy-back.

2.7 The extinguishment of 8,93,129 (Eight Lakhs and Ninety Three Thousand One Hundred and Twenty Nine) Equity Shares accepted under the Buy-back, comprising of 8,93,129 (Eight Lakhs and Ninety Three Thousand One Hundred and Twenty Nine) Demat Shares are currently under process and shall be completed on or before Friday, February 27, 2026.

#### 3. CAPITAL STRUCTURE AND SHAREHOLDING PATTERN

3.1 The capital structure of the Company pre and post Buy-back is set forth below:

(₹ in lakhs)	
Particulars	Pre-Buyback*
<b>Authorised Share Capital</b>	
3,60,00,000 Equity Shares of ₹ 5 each	1,800.00
42,00,000 Optionally Convertible Preference Shares/ Compulsorily Convertible Preference Shares of ₹ 5 each	210.00
<b>Total</b>	<b>2,010.00</b>
<b>Issued, Subscribed and Paid-Up Capital</b>	
2,15,63,422 Equity Shares of ₹ 5 each	1,078.17
<b>Total Paid-up Capital</b>	<b>1,078.17</b>

\*As on Record Date i.e. Friday, January 30, 2026, as mentioned in the Letter of Offer.

(₹ in lakhs)	
Particulars	Post-Buyback*
<b>Authorised Share Capital</b>	
3,60,00,000 Equity Shares of ₹ 5 each	1,800.00
42,00,000 Optionally Convertible Preference Shares/ Compulsorily Convertible Preference Shares of ₹ 5 each	210.00
<b>Total</b>	<b>2,010.00</b>
<b>Issued, Subscribed and Paid-Up Capital</b>	
2,06,70,293 Equity Shares of ₹ 5 each	1,033.51
<b>Total Paid-up Capital</b>	<b>1,033.51</b>

\*Subject to extinguishment of 8,93,129 Equity Shares accepted in the Buy-back.

3.2 Details of the Eligible Shareholders from whom Equity Shares exceeding 1% of the total Equity Shares bought back under the Buy-back are as mentioned below:

Sr. No	Name of the Eligible Shareholder	No. of Equity Shares accepted under the Buy Back	Equity Shares accepted as a % of the total Equity Shares bought back	Equity Shares accepted as a % of the total post Buy Back Equity Share capital of the Company*
1	Nalanda India Equity Fund Limited (Multiple Schemes)	2,63,642	29.52	1.28
2	Massachusetts Institute of Technology	2,11,131	23.64	1.02
3	ICICI Prudential Smallcap Fund	81,734	9.15	0.40
4	Marathon Edge India Fund I	64,135	7.18	0.31
5	Lobco Limited	30,520	3.42	0.15
6	238 Plan Associates LLC	27,915	3.13	0.14
7	Rohini Nilekani	16,376	1.83	0.08
8	Vara Future (Multiple Schemes)	9,155	1.03	0.04

\*Subject to extinguishment of 8,93,129 Equity Shares accepted in the Buy-back;

3.3 The shareholding pattern of the Company Pre and Post Buy-back is set forth below:

Category of Shareholder	Pre - Buy-back*		Post - Buy-back*	
	No. of Equity Shares	% to the existing Equity Share Capital	No. of Equity Shares	% to the Post Buy-back Equity Share Capital
Promoter & Promoter Group	1,17,74,726	54.61%	1,17,74,726	56.96%
<b>Public:</b>	97,88,696	45.39%		
Foreign Investors (including Non -Resident Indians/ FIIs/ Foreign Nationals/ Foreign Corporate Bodies)	48,98,121	22.71%	88,95,567	43.04%
Financial Institutions/ Banks & Mutual Funds/ Insurance Co.	6,52,154	3.02%		
Others (AIF, Bodies Corporate, HUF, Individuals, NRN, Employees, etc.)	42,38,421	19.66%		
<b>Total</b>	<b>2,15,63,422</b>	<b>100.00%</b>	<b>2,06,70,293</b>	<b>100.00%</b>

\*As on Record Date i.e. Friday, January 30, 2026, as mentioned in the Letter of Offer;

\*Subject to extinguishment of 8,93,129 Equity Shares accepted in the Buy-back;

#### 4. MANAGER TO THE BUY-BACK



**Saffron Capital Advisors Private Limited**

605, Sixth Floor, Centre Point, Andheri-Kurla Road, J. B. Nagar, Andheri (East), Mumbai - 400059, Maharashtra, India.

Tel. No.: +91 22 49730394

E-mail: buybacks@saffronadvisor.com

Website: www.saffronadvisor.com

Investor Grievance E-mail: investorgrievance@saffronadvisor.com

Contact Person: Mr. Sachin Prajapati/Mr. Satej Darde

CIN: U67120MH2007PTC166711

SEBI Registration No: INM000011211

#### 5. DIRECTOR'S RESPONSIBILITY

As per Regulation 24(i)(a) of the SEBI Buy-back Regulations, the Board of Directors of the Company accepts full responsibility for the information contained in this Post Buyback Public Advertisement and confirms that the information included herein contains true, factual and material information and does not contain any misleading information.

#### FOR AND ON BEHALF OF THE BOARD OF DIRECTORS OF MATRIMONY.COM LIMITED

<b>Sd/-</b> <b>Murugavel Janakiraman</b> Chairman & Managing Director DIN: 00605009	<b>Sd/-</b> <b>Deepa Murugavel</b> Non-Executive Non-Independent Director DIN: 00725522	<b>Sd/-</b> <b>Vijayanand Sankar</b> Company Secretary & Compliance Officer ICSI Membership No.: A18951
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Place: Chennai

Date: February 19, 2026

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**Corporate Identification Number (CIN):** L63090TN2001PLC047432  
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1.2 The Buy-back was implemented by the Company using the Mechanism for acquisition of shares through Stock Exchanges pursuant to Tender-Offers under Takeovers, Buy Back and Delisting ("Stock Exchange Mechanism") notified by SEBI vide circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 read with the SEBI Circular bearing number CFD/DCR2/CIR/P/2016/131 dated December 9, 2016 and the SEBI Circular SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021, including any amendments or statutory modifications for the time being in force ("SEBI Circulars"). For the purposes of the Buy-back, BSE Limited ("BSE") was the designated Stock Exchange.

1.3 The Buy-back Opening Date was Thursday, February 05, 2026, and the Buy-back Closing Date was Wednesday, February 11, 2026.

**2. DETAILS OF THE BUYBACK**

2.1 8,93,129 (Eight Lakhs and Ninety Three Thousand One Hundred and Twenty Nine) fully paid up Equity Shares were bought back under the Buy-back, at a price of ₹ 655/- (Rupees Six Hundred and Fifty Five Only) Per Equity Share ("BUYBACK PRICE") per Equity Share.

2.2 The total amount utilized in the Buy-back is ₹5,850 Lakhs/- (Rupees Five Thousand Eight Hundred and Fifty Lakhs Only) excluding Transaction Costs.

2.3 The Registrar to the Buy-back i.e., KFin Technologies Limited ("Registrar"), considered a total of 10,015 valid bids for 66,00,261 Equity Shares in response to the Buy-back, which is approximately 7.39% of the maximum number of Equity Shares proposed to be bought back. The details of the valid bids considered by the Registrar are as follows:

Category of Shareholders	Number of Equity Shares reserved in the Buy-back (A)	Number of valid Bids	Total Equity Shares Validly Tendered (B)	No. of Times (B/A)
Reserved Category for Small Shareholders	1,33,970	9,863	7,67,602	5.73
General Category for all other Eligible Shareholders	7,59,159	152	58,32,659	7.68
<b>TOTAL</b>	<b>8,93,129</b>	<b>10,015</b>	<b>66,00,261</b>	<b>7.39</b>

2.4 All valid bids were considered for the purpose of acceptance in accordance with the SEBI Buy-back Regulations and the terms set out in the Letter of Offer. The communication of acceptance/rejection was dispatched by the Registrar, through email, to the relevant Eligible Shareholders (who have their e-mail IDs registered with the Company or the Depositories) on Wednesday, February 18, 2026.

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**3. CAPITAL STRUCTURE AND SHAREHOLDING PATTERN**

3.1 The capital structure of the Company pre and post Buy-back is set forth below:

Particulars	Pre-Buyback*
<b>Authorised Share Capital</b>	
3,60,00,000 Equity Shares of ₹ 5 each	1,800.00
42,00,000 Optionally Convertible Preference Shares/ Compulsorily Convertible Preference Shares of ₹ 5 each	210.00
<b>Total</b>	<b>2,010.00</b>
<b>Issued, Subscribed and Paid-Up Capital</b>	
2,15,63,422 Equity Shares of ₹ 5 each	1,078.17
<b>Total Paid-up Capital</b>	<b>1,078.17</b>

\*As on Record Date i.e. Friday, January 30, 2026, as mentioned in the Letter of Offer.

Particulars	Post-Buyback*
<b>Authorised Share Capital</b>	
3,60,00,000 Equity Shares of ₹ 5 each	1,800.00
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<b>Total</b>	<b>2,010.00</b>
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2,06,70,293 Equity Shares of ₹ 5 each	1,033.51
<b>Total Paid-up Capital</b>	<b>1,033.51</b>

\*Subject to extinguishment of 8,93,129 Equity Shares accepted in the Buy-back.

3.2 Details of the Eligible Shareholders from whom Equity Shares exceeding 1% of the total Equity Shares bought back under the Buy-back are as mentioned below:

Sr. No	Name of the Eligible Shareholder	No. of Equity Shares accepted under the Buy Back	Equity Shares accepted as a % of the total Equity Shares bought back	Equity Shares accepted as a % of the total post Buy Back Equity Share capital of the Company*
1	Nalanda India Equity Fund Limited (Multiple Schemes)	2,63,642	29.52	1.28
2	Massachusetts Institute of Technology	2,11,131	23.64	1.02
3	ICICI Prudential Smallcap Fund	81,734	9.15	0.40
4	Marathon Edge India Fund I	64,135	7.18	0.31
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\*Subject to extinguishment of 8,93,129 Equity Shares accepted in the Buy-back;

3.3 The shareholding pattern of the Company Pre and Post Buy-back is set forth below:

Category of Shareholder	Pre - Buy-back*		Post - Buy-back*	
	No. of Equity Shares	% to the existing Equity Share Capital	No. of Equity Shares	% to the Post Buy-back Equity Share Capital
Promoter & Promoter Group	1,17,74,726	54.61%	1,17,74,726	56.96%
<b>Public:</b>	97,88,696	45.39%	88,95,567	43.04%
Foreign Investors (including Non -Resident Indians/ FIIs/ Foreign Nationals/ Foreign Corporate Bodies)	48,98,121	22.71%		
Financial Institutions/ Banks & Mutual Funds/ Insurance Co.	6,52,154	3.02%		
Others (AIF, Bodies Corporate, HUF, Individuals, NRN, Employees, etc.)	42,38,421	19.66%		
<b>Total</b>	<b>2,15,63,422</b>	<b>100.00%</b>	<b>2,06,70,293</b>	<b>100.00%</b>

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**4. MANAGER TO THE BUY-BACK**



Saffron Capital Advisors Private Limited

605, Sixth Floor, Centre Point, Andheri-Kurla Road, J. B. Nagar, Andheri (East), Mumbai - 400059, Maharashtra, India.

**Tel. No.:** +91 22 49730394

**E-mail:** buybacks@saffronadvisor.com

**Website:** www.saffronadvisor.com

**Investor Grievance E-mail:** investor@grievance@saffronadvisor.com

**Contact Person:** Mr. Sachin Prajapati/Mr. Satej Darde

**CIN:** U67120MH2007PTC166711

**SEBI Registration No:** INM000011211

**5. DIRECTOR'S RESPONSIBILITY**

As per Regulation 24(i)(a) of the SEBI Buy-back Regulations, the Board of Directors of the Company accepts full responsibility for the information contained in this Post Buyback Public Advertisement and confirms that the information included herein contains true, factual and material information and does not contain any misleading information.

**FOR AND ON BEHALF OF THE BOARD OF DIRECTORS OF MATRIMONY.COM LIMITED**

<b>Sd/-</b> <b>Murugavel Janakiraman</b> Chairman & Managing Director DIN: 00605009	<b>Sd/-</b> <b>Deepa Murugavel</b> Non-Executive Non-Independent Director DIN: 00725522	<b>Sd/-</b> <b>Vijayanand Sankar</b> Company Secretary & Compliance Officer ICSI Membership No.: A18951
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**Place:** Chennai

**Date:** February 19, 2026

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General Category for all other Eligible Shareholders	7,59,159	152	58,32,659	7.68
<b>TOTAL</b>	<b>8,93,129</b>	<b>10,015</b>	<b>66,00,261</b>	<b>7.39</b>

2.4 All valid bids were considered for the purpose of acceptance in accordance with the SEBI Buy-back Regulations and the terms set out in the Letter of Offer. The communication of acceptance/rejection was dispatched by the Registrar, through email, to the relevant Eligible Shareholders (who have their e-mail IDs registered with the Company or the Depositories) on Wednesday, February 18, 2026.

2.5 The settlement of all valid bids was completed by Clearing Corporation on Wednesday, February 18, 2026. The Clearing Corporation have made direct funds pay-out to the Eligible Shareholders, whose shares have been accepted under the Buy-back. If bank account details of any Eligible Shareholders were not available or if the fund's transfer instruction was rejected by the Reserve Bank of India / relevant bank(s), due to any reasons, then the amount payable to the concerned shareholder will be transferred to the Shareholder's Broker for onward transfer to such Eligible Shareholders.

2.6 Equity Shares in dematerialized form accepted under the Buy-back were transferred to the Company Demat Account on Wednesday, February 18, 2026. The unaccepted Equity Shares, if any, tendered by the Eligible Shareholders in dematerialized form have been unblocked in the account of respective Eligible Shareholders by the Clearing Corporation on Wednesday, February 18, 2026. No Equity Shares in physical form were validly tendered in the Buy-back.

2.7 The extinguishment of 8,93,129 (Eight Lakhs and Ninety Three Thousand One Hundred and Twenty Nine) Equity Shares accepted under the Buy-back, comprising of 8,93,129 (Eight Lakhs and Ninety Three Thousand One Hundred and Twenty Nine) Demat Shares are currently under process and shall be completed on or before Friday, February 27, 2026.

#### 3. CAPITAL STRUCTURE AND SHAREHOLDING PATTERN

3.1 The capital structure of the Company pre and post Buy-back is set forth below:

Particulars	(₹ in lakhs)
<b>Authorised Share Capital</b>	
3,60,00,000 Equity Shares of ₹ 5 each	1,800.00
42,00,000 Optionally Convertible Preference Shares/ Compulsorily Convertible Preference Shares of ₹ 5 each	210.00
<b>Total</b>	<b>2,010.00</b>
<b>Issued, Subscribed and Paid-Up Capital</b>	
2,15,63,422 Equity Shares of ₹ 5 each	1,078.17
<b>Total Paid-up Capital</b>	<b>1,078.17</b>

\*As on Record Date i.e. Friday, January 30, 2026, as mentioned in the Letter of Offer.

Particulars	(₹ in lakhs)
<b>Authorised Share Capital</b>	
3,60,00,000 Equity Shares of ₹ 5 each	1,800.00
42,00,000 Optionally Convertible Preference Shares/ Compulsorily Convertible Preference Shares of ₹ 5 each	210.00
<b>Total</b>	<b>2,010.00</b>
<b>Issued, Subscribed and Paid-Up Capital</b>	
2,06,70,293 Equity Shares of ₹ 5 each	1,033.51
<b>Total Paid-up Capital</b>	<b>1,033.51</b>

\*Subject to extinguishment of 8,93,129 Equity Shares accepted in the Buy-back.

3.2 Details of the Eligible Shareholders from whom Equity Shares exceeding 1% of the total Equity Shares bought back under the Buy-back are as mentioned below:

Sr. No	Name of the Eligible Shareholder	No. of Equity Shares accepted under the Buy Back	Equity Shares accepted as a % of the total Equity Shares bought back	Equity Shares accepted as a % of the total post Buy Back Equity Share capital of the Company*
1	Nalanda India Equity Fund Limited (Multiple Schemes)	2,63,642	29.52	1.28
2	Massachusetts Institute of Technology	2,11,131	23.64	1.02
3	ICICI Prudential Smallcap Fund	81,734	9.15	0.40
4	Marathon Edge India Fund I	64,135	7.18	0.31
5	Lobco Limited	30,520	3.42	0.15
6	238 Plan Associates LLC	27,915	3.13	0.14
7	Rohini Nilekani	16,376	1.83	0.08
8	Vara Future (Multiple Schemes)	9,155	1.03	0.04

\*Subject to extinguishment of 8,93,129 Equity Shares accepted in the Buy-back;

3.3 The shareholding pattern of the Company Pre and Post Buy-back is set forth below:

Category of Shareholder	Pre - Buy-back*		Post - Buy-back*	
	No. of Equity Shares	% to the existing Equity Share Capital	No. of Equity Shares	% to the Post Buy-back Equity Share Capital
Promoter & Promoter Group	1,17,74,726	54.61%	1,17,74,726	56.96%
<b>Public:</b>	97,88,696	45.39%		
Foreign Investors (including Non -Resident Indians/ FII's/ Foreign Nationals/ Foreign Corporate Bodies)	48,98,121	22.71%	88,95,567	43.04%
Financial Institutions/ Banks & Mutual Funds/ Insurance Co.	6,52,154	3.02%		
Others (AIF, Bodies Corporate, HUF, Individuals, NRN, Employees, etc.)	42,38,421	19.66%		
<b>Total</b>	<b>2,15,63,422</b>	<b>100.00%</b>	<b>2,06,70,293</b>	<b>100.00%</b>

\*As on Record Date i.e. Friday, January 30, 2026, as mentioned in the Letter of Offer;

\*Subject to extinguishment of 8,93,129 Equity Shares accepted in the Buy-back;

#### 4. MANAGER TO THE BUY-BACK



Saffron Capital Advisors Private Limited

605, Sixth Floor, Centre Point, Andheri-Kurla Road, J. B. Nagar, Andheri (East), Mumbai - 400059, Maharashtra, India.

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Contact Person: Mr. Sachin Prajapati/Mr. Satej Darde

CIN: U67120MH2007PTC166711

SEBI Registration No: INM000011211

#### 5. DIRECTOR'S RESPONSIBILITY

As per Regulation 24(i)(a) of the SEBI Buy-back Regulations, the Board of Directors of the Company accepts full responsibility for the information contained in this Post Buyback Public Advertisement and confirms that the information included herein contains true, factual and material information and does not contain any misleading information.

#### FOR AND ON BEHALF OF THE BOARD OF DIRECTORS OF MATRIMONY.COM LIMITED

<b>Sd/-</b> <b>Murugavel Janakiraman</b> Chairman & Managing Director DIN: 00605009	<b>Sd/-</b> <b>Deepa Murugavel</b> Non-Executive Non-Independent Director DIN: 00725522	<b>Sd/-</b> <b>Vijayanand Sankar</b> Company Secretary & Compliance Officer ICSI Membership No.: A18951
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Place: Chennai

Date: February 19, 2026